

assets of Ministers and Members of Parliament.

MR. DEPUTY SPEAKER :  
The question is :

“That leave be granted to introduce a Bill to provide for declaration and public scrutiny of assets of Ministers and Members of Parliament.”

*The motion was adopted.*

PROF. MADHU DANDAVATE  
I introduce the Bill.

15.24 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 37, ETC.)

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER :  
The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

PROF. MADHU DANDAVATE :  
I introduce the Bill.

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 16)

SHRI HARISH CHANDRA SINGH RAWAT (Almora) : I

beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER :  
The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.

*The motion was adopted.*

SHRI HARISH CHANDRA SINGH RAWAT : I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 16)

SHRIMATI CHENNUPATI VIDYA (Vijayawada) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER :  
The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

SHRIMATI CHENNUPATI VIDYA : Sir, I introduce the Bill.

15.35 hrs.

CANTONMENTS (AMENDMENT) BILL

AMENDMENT OF SECTION 15, ETC).

SHRI HARISH CHANDRA SINGH RAWAT : (Almora) : I beg to move for leave to introduce a

[Shri Harish Chandra Singh Rawat]  
Bill further to amend the Cantonments Act, 1924.

MR. DEPUTY SPEAKER :  
The question is :

"That leave be granted to introduce a Bill further to amend the, Cantonments Act, 1924."

*The motion was adopted.*

SHRI HARISH CHANDRA SINGH RAWAT : Sir, I introduce the Bill.

15.36 hrs.

SALARY ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT BILL—(Ct.), AMENDMENT

MR. DEPUTY SPEAKER :  
We will now take up further consideration of the following motion moved by Shri Mool Chand Daga on 18th September, 1981, namely :

"That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, be taken into consideration."

Now, we have got one hour and 56 minutes for discussion and voting of the House. The time for this Bill has already been extended from 4 hours to 6 hours.

SHRI MOOL CHAND DAGA (Pali) : Sir, more time should be allotted for this Bill. This is an important Bill.

MR. DEPUTY SPEAKER :  
Mr. Daga, many Members have already expressed their views on this Bill. We have already taken more than 4 hours. I think the hon. Minister can reply now.

SHRI MOOL CHAND DAGA :  
Sir, the discussion can continue. There are 20 Members have given their names to take part in the debate.

MR. DEPUTY SPEAKER :  
Mr. Manoranjan Bhakta, you may continue your speech now.

श्री मनोरंजन भक्ता (अंडमान और निकोबार द्वीप समूह) : उपाध्यक्ष महोदय, उस दिन मैं यह बात कह रहा था कि आजादी के 34 साल बाद हम लोगों को इस बात को तय करना है कि जो भी सुविधायें मेम्बर्स पार्लियामेंट, जनप्रतिनिधियों को मिलती हैं वह चीजें उनको काम करने के लिये काफी है या नहीं ? यह केवल तनस्वाह देने वाली बात नहीं है, या अलाउन्स देने वाली बात नहीं है। बल्कि सोचना होगा कि 34 साल के बाद हम इस हालत में पहुंचे हैं जहां हमें पब्लिक लाइफ में जो जनप्रतिनिधि आते हैं उनके रहने की, काम करने की क्या सुविधा है, जिन लोगों ने चुन कर भेजा है उन्होंने हमें जो जिम्मेदारी सौंपी है वह हम ठीक तरह से निभा सकते हैं कि नहीं, या ठीक तरह से निभाया है कि नहीं ? या जो कुछ भी सुविधायें मिलती हैं उससे सब लोगों की पूरी सेवा वह कर सकते हैं कि नहीं ? इस सवाल को सोचना है। इसमें सिर्फ कुछ तनस्वाह बढ़ाने वाली बात नहीं है।

मुझे इस बात का खेद है जब मैंने देखा कि हमारे मार्क्सवादी साथी श्री गिरि साहब ने अपने भाषण में कहा कि यह सुविधा नहीं चाहिये और वह इस बिल का विरोध कर रहे थे। मुझे यह बात समझ में नहीं आती। अगर इस विधेयक में ऐसा कोई प्रावधान रखा जाये, ऐसा कोई ऑप्शन रखा जाये कि जिनको इस सुविधा की जरूरत नहीं है, वर्तमान सुविधाओं में उनका काम पूरा हो जाता है तो वह पुराने रेट से ही लें और जिनको बढ़ी हुई सुविधाओं की जरूरत है तो वह अपना ऑप्शन देकर उन्हें लें। अगर ऐसा होता है तो कोई मुश्किल बात नहीं है।